

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. IA/2445/2021 C.P. (IB)/969(MB)2021

IN THE MATTER OF

A-One Phthalo Colors Private Limited

... Petitioner

Vs

Nirbhay Rasayan Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 14.02.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SHRI. SANJIV DUTT,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Akshita Jain (VC)

For the Respondent:

ORDER

Counsel for the Petitioner submits that in view of the fact that the Corporate Debtor has already been admitted to CIRP vide order dated 20.10.2023. Thus, the present CP along with pending IAs, if any, has been rendered infructuous. Let the CP be disposed of. The Petitioner may file their claim before the RP of CP 1108 of 2021. Accordingly, the present CP along with pending IAs, if any, are **disposed of**.

Sd/-
SANJIV DUTT
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/